

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing  
T.A.62/7622/2020 (SWP.No.82/2016)

This the 16<sup>th</sup> day of February, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN  
HON'BLE MR. MOHD JAMSHED, MEMBER (A)**

Ghulam Mohammad Bhat, Age 40 years, S/o Mohammad Abdullah Bhat, R/o Khankah Bagh, Pampore, Pulwama.

.....Applicant  
(Advocate:- **Not Present**)

**Versus**

1. State of J&K through Commissioner/Secretary to Govt. of J&K Public Works Department, Civil Sectt. Srinagar/Jammu.
2. Jammu and Kashmir Projects Construction Corporation ltd through its Managing Director, Srinagar.
3. Managing Director Jammu and Kashmir Projects Construction Corporation Ltd. Srinagar.
4. Deputy General Manager, Unit 12<sup>th</sup> JKPCC Ltd. Pulwama
5. Departmental Promotion Committee JKPCC Ltd. Through Managing Director Jammu and Kashmir Project Construction Corporation ltd. Srinagar.
6. Deputy General Manager (Adm.) JKPCC Ltd. Jammu/Sgr.
7. Ab. Hamid Bhat, S/o Ghulam Nabi Bhat, R/o Parigam Pulwama.

.....Respondents  
(Advocate:-**Mr. Sudesh Magotra, Deputy Advocate General**)

**O R D E R**  
**[O R A L]**

**Justice L. Narasimha Reddy, Chairman: -**

The applicant was working as Assistant Supply Officer (ASO) in Jammu & Kashmir Projects Construction Corporation Limited. It is stated that he was assigned the duty of Assistant Supply Officer in the 12<sup>th</sup> Unit. Through an order dated 06.01.2016, the Establishment posted one Mr. Abdul Hamid Bhat, the 7<sup>th</sup> respondent herein, as Supply Officer at 12<sup>th</sup> Unit. The applicant felt aggrieved by that posting. According to him, whenever an employee was handling the higher post, the practice used to be that it should be through promotion and instead, he was replaced by 7<sup>th</sup> respondent. He filed SWP No. 82/2016 before the Hon'ble High Court of Jammu and Kashmir, at Srinagar, challenging the order dated 06.01.2016 to the extent that the 7<sup>th</sup> respondent was posted as Supply Officer at 12<sup>th</sup> Unit. No interim order was passed by the Hon'ble High Court.

2. The SWP has since been transferred to this Tribunal in view of re-organisation of the State of Jammu and Kashmir and renumbered as TA No.7622/2020.

3. There is no representation for the applicant. We heard Mr. Sudesh Magotra, learned Deputy Advocate General for the respondents.

4. This is not a case in which the applicant was either transferred or he was denied the duties attached to his substantive post. He felt aggrieved by the posting of the 7<sup>th</sup> respondent as Supply Officer. It is just un-understandable as to what objection the applicant can have, if he is relieved from the additional duties.

5. We do not find any merit in the T.A. and the same is accordingly dismissed. There shall be no order as to costs.

**(MOHD JAMSHED)**  
**MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)**  
**CHAIRMAN**

**Sunil/Jyoti/Dsn**